IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

Appeal No.253/2017

In the matter of Dwiti Constructions (P) Ltd

....PETITIONER

SECTION:

Under Section 252

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing

Counsel for Income tax Deptt.

ORDER

Learned authorized representative for the petitioner is present and seeks for adjournment in view of the leading Counsel being not available. However, Ld. representative for the ROC as well as for Income tax Department are present. It is represented by the Ld. representative for the Income tax Department that notice of the Appeal/petition along with annexure has not been served by the petitioner.

The Appellant/petitioner is directed to serve a copy of the Appeal along with its annexure to the jurisdictional office of the Income tax Department which completed the last assessment of the Appellant prior to its striking off and in addition, copy of Appeal to be served to the Ld. representative for the Income tax Department, Ms. Lakshmi Gurung, who is appearing before this

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Tribunal before this Tribunal within a period of one week and IT Department to file its observations/objections before the next date of hearing which is fixed on 19.2.2018.

In relation to ROC, Ld. Company Prosecutor seeks some time to file the same. Let the reply of ROC be also filed on or before the next date of hearing.

List on 19.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.1.2018